

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-58(PB)/2018

IN THE MATTER OF:

**Oriental Bank of Commerce
Vs
Accurate Transformers Ltd.**

.... APPLICANT / PETITIONER

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

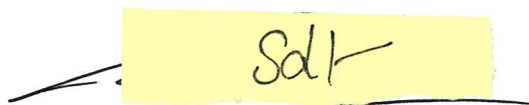
For the Financial Creditor:- Mr. H. P. Bhardwaj, Advocate

**For the Respondent(s):- Mr. Mansih Raghav, Mr. Anuj Arora,
Mr. Jatin Jain, Advocates**

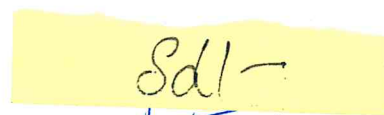
ORDER

Learned counsels for the parties are present. As per the request made by learned counsel for the Respondent, five days time is given to file reply.

Post the matter on 27th February for further consideration.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**